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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ O.M.P.(I) (COMM.) 433/2020 & I.A. 131/2021

SHANGHAI ELECTRIC GROUP CO LTD Petitioner

Through: Mr.Rajiv Nayar & Mr.Dayan
Krishnan, Sr. Advs. with Mr.Ashish
Bhan, Mr.Ketan Gaur & Mr.Aayush
Mitruka, Advs.

versus

RELIANCE INFRASTRUCTURE LTD Respondent

Through: Mr.J.J. Bhat, Sr. Adv. with
Mr.Mahesh Agarwal, Mr.Sanjeev
Kapoor, Mr.Gaurav Juneja,
Mr.Aditya Ganju, Ms.Shruti Garg &
Mr.AArjit Oswal, Advs.

CORAM:

HON'BLE MS. JUSTICE REKHA PALLI

ORDER

% **25.01.2021**

1. The present petition has been listed before this Court pursuant to an order passed by the Roster Bench on 15.01.2021, as it appears that the parties were at divergence in respect of the assurance given on behalf of the respondent to this Court on 24.12.2020.

2. Learned senior counsel for the respondent reiterates that the respondent had assured this Court on 24.12.2020 that till the next date, the respondent will not create any further third party rights in its assets valued at Rs.995 Crores, which assets will be available for appropriate orders being passed by this Court in case the need so arises.

3. In view of the aforesaid submission of the learned senior counsel for the respondent, no further orders are called for.
4. List the matter before the Roster Bench on the date already fixed, *i.e.*, 27.01.2021.

JANUARY 25, 2021
gm

REKHA PALLI, J